

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 01/12/2017

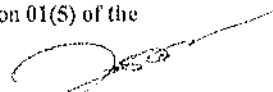
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/71765/2017-CU[DB] dated 29/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/1286/2011	MERINO INDUSTRIES LTD Village- Achhega, P.O Hapur, District- Ghaziabad. (U.P.)
		Name and Address of Respondent
2		-C.C.E. MEERUT II Opp. Saheed Park (Near Ashok ki Lat) Delhi Road, Meerut (UP)

Copy To

3 Advocate(s) / Consultant(s):

S. SUNIL (ADV.)
46, BANK ENCLAVE,
DELHI
110092

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. 1

APPEAL No. ST/1286/2011-CU[DB]

(Arising out of Order-in-Appeal No. 114-ST/MRT-II/2011 dated
18/05/2011 passed by Commissioner of Central Excise & Customs
(Appeals), Meerut-II)

Merino Industries Ltd.

Appellant

Vs.

Commissioner of Central Excise, Meerut-II

Respondent

Appearance:

Shri S. Sunil (Advocate)

for Appellant

Shri Mohd Altaf (Asstt. Commr.) AR

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 29/11/2017
Date of Decision : 29/11/2017

FINAL ORDER NO. 71765/2017.....



Per: Archana Wadhwa

The issue in the present appeal relates to refund of
Service Tax paid on various port services availed by the
appellant for export of their goods, in terms of Notification No.
17/2009-ST.

2. Both sides agree that the issue stands covered by the
earlier decision of the Tribunal in their own case being Final

3. In view of the above, we set aside the impugned order and allow the appeal with consequential relief to the appellant.



Sd/-
(Archana Wadhawa)
Member (Judicial)

प्रमाणित प्रति/Certified True Copy

राज्यपाल योजीकर/Asstt. Registrar
राज्यपालिका, काठमाडौं

अर्पित: २०७३/०१/१९

३८, माण्डवी मार्ग, बल्लभटके-२११००१
३८, M. G. MARG, ALLAHABAD-211001

